

Sales in Satisfaction of Decrees for Rent 1835

ACT NO. VIII. OF 1835

(Rep., by Act 16 of 1874)

[8th June, 1835.]

Passed by the Hon'ble the Governor General of India in Council on the 8th June 1835.

BE it enacted, that such parts of Clause 7, Section XV. Regulation VII. 1799, of the Bengal Code, and other Regulations in force as vest the Judge of the Dewanny Adawlut with the power of bringing to Sale, in execution of Summary Decrees for Rent, the Talook or other tenure of the defaulter, and so much of Clause 3, Section XXIII. Regulation VII. Of 1822, of the same Code, as prohibits the Collectors from selling land in satisfaction of Summary Awards for arrears of Rent which may have accrued thereon, be rescinded, and that the power heretofore vested in the Judges of the Dewanny Adawlut of selling land in satisfaction of Summary Decrees for Rent, be transferred to the Collectors of Land Revenue.

II. And be it enacted, that all Sales for the recovery of arrears of Rent or Revenue, held under Clause 7, Section XV. or Clause 6, Section XXIII. or Section XXV. Regulation VII. Of 1799, shall be public, and be conducted by the Collector, his Deputy, or duly authorized Assistant, and that ten days notice shall be given of such Sales, by advertisement, to be stuck up at the Cutcherry of the Zillah Court or local Adawlut, and that of the Collector.